

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 7**

**CP (IB) No. 31/ Chd/Pb/2024**

**IN THE MATTER OF:-**

State Bank Of India

...Petitioner

Versus

Tarun Jain

...Respondent

**Under Section: 95(1), IBC 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Vishav Bharti Gupta, Advocate

**Proposed RP** : Mr. Mahesh Bansal in person

**ORDER**

It is stated by learned counsel for the petitioner that Mr. Mahesh Bansal has declined to be RP in this matter for some personal reasons and this fact is so stated by Mr. Mahesh Bansal also. In the circumstances, learned counsel for the petitioner is directed to file Form-2 of the new proposed RP within one week. List the matter on 04.06.2024.

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**(UMESH KUMAR SHUKLA)  
MEMBER (TECHNICAL)**

-sd-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**

SM